

NATIONAL COMPANY LAW TRIBUNAL  
NEW DELHI BENCH  
NEW DELHI

C. P. NO. 1/2015  
CA. NO.

**CORAM:**

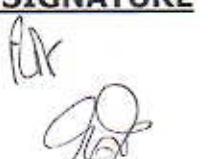
**PRESENT:** SH. R. VARDHARAJAN  
HON'BLE MEMBER (J)

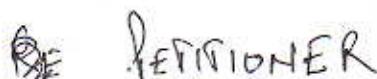
SH.M. K. HANJURA  
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 28.09.2016**

**NAME OF THE COMPANY:** M/s Union of India V/s. Financial Technologies (India) Pvt. Ltd.

**SECTION OF THE COMPANIES ACT: 388b**

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	mr. Rishi Agarwal	Adv.	Respondent Resp. no. 1.	
2.	mr. Harshvardhan Tha	Adv.	Resp. no. 29	
3.	MR. ABHIMANYU MAHASAN, ADV Ms. ANUBHA GOEL, Adv		Respondent No. 20	
4.	MRS. RANJANA ROY GAWAI, ADV MR. ANSHUMAN BAHAOUR, ADV		INTERVENOR	
	Mr. Rishabh Parikh Ms. Ankur Saigal Ms. Priyanka Vora	Adv.	Adv. Adv. Adv.	

 PETITIONER

KIRTIMAN SINGH

 PRATEEK DHANDA

5. PRANTAR BASU CHOWDHURY	for NSEL INVESTORS Action Group.
6. VIKRAM MEHTA	

ORDER

Learned counsel for the parties are present. Learned counsel for the respondent has stated that he has moved an application for the transfer of this petition to the NCLT, Chennai. Officer shall verify the position and report accordingly.

List on 18.10.2016.

sd/-

(R.Varadharajan)  
Member (Judicial)

sd/-

(Maharaj Krishan Hanjura)  
Member (Judicial)